

ACT No. XXI OF 1941.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the
26th November, 1941.)

An Act to empower the Federal Court to make rules
for regulating the presentation of appeals lying
to that Court.

WHEREAS it is expedient to empower the Federal
Court to make rules for regulating the presentation
of appeals lying to that Court, and for that purpose to
repeal those provisions of the Code of Civil Procedure,
1908, which now regulate that matter ;

V of 1908.

It is hereby enacted as follows :—

1. (1) This Act may be called the Federal Court Act, Short title
and commence-
ment.
1941.

(2) It shall come into force on such date as the
Central Government may, by notification in the official
Gazette, appoint.

V of 1908.

2. Section 111A of the Code of Civil Procedure, 1908, Repeal of
section 111A
and rule 17 of
Order XLV of
the First Sched-
ule, Act V of
1908.
and rule 17 of Order XLV of the First Schedule to the
said Code shall be omitted.

3. The Federal Court may, with the approval of the Power of
Federal Court
to make rules.
Governor General in his discretion, make rules for re-
gulating the presentation and prosecution of appeals
lying to that Court, including rules relating to the fur-
nishing of security for costs, the proceedings, if any, to
be had in High Courts in connection with such appeals,
and the preparation and transmission to the Federal
Court of the records in such appeals.

Price Anna 1 or 1½d.

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Commence force on 1-9-42, see instr. No. F. 203/41. C.A. (Inst.), 723-7-42,
S. 22, 1942, Pt. I, p. 1226.